

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.547 of 1995

Wednesday this the 26th day of April, 1995.

CORAM

HON'BLE MR: JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR: S.P. BISWAS, ADMINISTRATIVE MEMBER

P.T.Joseph, Retd.Inspector of Works  
(Special Works)  
Ernakulam Junction  
(Southern Railway) residing at  
Vazhapally (West) Post,  
Changanacherry, Kottayam Dt. .... Applicant

(By Advocate Mr. T.C.Govindaswamy)  
Vs.

1. Union of India through the  
General Manager,  
Southern Railway,  
Headquarters Office,  
Park Town Po, Madras.3.
2. The Divisional Personnel Officer,  
Southern Railway,  
Trivandrum Division,  
Trivandrum.14.
3. Senior Divisional Accounts Officer,  
Southern Railway,  
Trivandrum Division,  
Trivandrum.14.
4. Senior Divisional Engineer,  
Southern Railway,  
Trivandrum Division,  
Trivandrum.14. .... Respondents

(By Advocate Mr. Nelson for Mathews J Nedumpara)

O R D E R

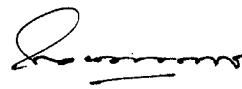
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a direction to respondents  
to repay Rs.17,000/- to him with 18 percent interest  
thereon from 1.8.1994. It is alleged that this  
amount has been wrongfully withheld from the retirement  
gratuity of applicant. A2 representation made by

applicant relating to the same matter has been pending before second respondent for almost nine months. We direct second respondent to pass a speaking order on A2 and communicate the same to applicant within three weeks from today.

2. With the aforesaid direction, we dispose of the application. No costs.

Dated this the 26th day of April, 1995.



S.P. BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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